

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.4. IA/811(AHM)2022 in
C.P.(IB)/231(AHM)2021

Proceedings under Section 10 IBC

IN THE MATTER OF:

Nana Layja Power Company Ltd

.....Applicant

.....Respondent

Order delivered on ..12/10/2022

Coram:

Dr. Madan B. Gosavi, Hon'ble Member(J)
Kaushalendra Kumar Singh, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Nipun Singhvi, Advocate along with
Ms. Pragati Tiwari, Advocate, for the applicant in
IA/811(AHM)2022
For the Respondent :

ORDER

IA/811(AHM)2022 is filed by the IRP for passing an order of Liquidation of the Corporate Debtor before the completion of 180 days of CIRP.

Heard Ld. Counsel appearing for the IRP. He submitted that the CoC could not be constituted as the creditors are the related party of the Corporate Person.

Matter stands adjourned to 07.11.2022

-SD-

-SD-

KAUSHALENDRA KUMAR SINGH
MEMBER (TECHNICAL)

DR. MADAN B GOSAVI
MEMBER (JUDICIAL)